

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 412 of 2020

IN THE MATTER OF:

Apya Capital Services Pvt. Ltd.

...Appellant

Versus

Guardian Homes Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Farman and Mr. Prashant Rana, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

25.06.2020: It appears that on account of imposition of lockdown due to outbreak of COVID 19, notice has not been issued by the office in terms of order dated 12th March, 2020. Learned counsel for the Appellant may provide the email address and mobile phone number of the Respondent within four days and Registry will take steps to effect service through all available modes.

List the appeal 'for Admission (After Notice)' on **14th July, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

am/nn